

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE C.S.DIAS

TUESDAY, THE 21ST DAY OF APRIL, 2020 /8TH VAISAKHA, 1942

Cr1.R.P TMP No.1 of 2020

(Against the Judgment dated 27/06/2019 in Cr1. Appeal No. 264/2018 of the 2nd Addl. Sessions Judge, Kozhikode confirming the judgment of the Judicial First Class Magistrate Court-VIII, Kozhikode in C.C 02/2016, dated 10/04/2018)

Revision Petitioner/Appellant/Accused:

Shajil V.C, S/o. Velayudhan, aged 43 years, Jasvis Digital Studio and Print Express, Kashkatu Chambers, Bank Road, Nadakkavu Police Limits, Kozhikode-673 001.

By Adv.P.Deepak

Respondents/Respondents/State and Complainant:

1. State of Kerala represented by the Public Prosecutor, High Court of Kerala, Ernakulam.
2. Dijo Mahendra, Mahendrapuri, Nallalam P.O, Kozhikode-673 027

BY PUBLIC PROSECUTOR SRI.**AJITH MURALI**

THIS CRL.R.P HAVING COME UP FOR ADMISSION ON 28.04.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

C.S.DIAS, J.

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Crl.RP.TMP No.1 of 2020

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Dated this the 28th day of April, 2020.

ORDER

Admitted.

Issue notice by speed post to the respondents

Crl.MA of 2020

After having considered the averments in the application and after hearing the counsel for the petitioner and the learned Public Prosecutor, I am satisfied that the sentence passed by the Courts below can be suspended. Accordingly, there shall be a stay of the the execution of the sentence imposed on the petitioner by the courts below, and the petitioner shall be enlarged on bail, on condition that he executes a bond for an amount of Rs.1 lakh with two solvent sureties for the like sum

to the satisfaction of the Judicial First Class Magistrate Court-
VIII, Kozhikode, on or before 30.5.2020.

C.S.DIAS
JUDGE

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